

S U P R E M E C O U R T O F I N D I A
RECORD OF PROCEEDINGS

BEFORE THE REGISTRAR MS. SUJATA SINGH

Criminal Appeal No(s). 4428/2024

THE STATE OF UTTAR PRADESH

Appellant(s)

VERSUS

RAKESH & ORS.

Respondent(s)

Date : 04-11-2025 This appeal was called on for hearing today.

For Appellant(s) :

Ms. Sakshi Kakkar, AOR
Ms. Anusha Rathore, Adv.
Ms. A Nusha, Adv.

For Respondent(s) : Mr. Aldanish Rein, AOR

UPON hearing the counsel the Court made the following
O R D E R

Respondent Nos.1, 3 and 4 are duly represented.

Ld. Counsel for the appellant is granted two weeks' time to take fresh steps and to file fresh particulars for service on respondent No.2. It has been submitted by Ld. Counsel for the appellant that permission be granted to serve the said respondent also through the concerned Trial Court. Allowed. Let particulars be furnished within two weeks.

Scanned soft copies of original records of High Court and Trial Court have been received and as per office report copy of the same has already been provided to Ld. Counsels for the parties in light of Circular F.No.01/Judl./2025, dated 10.01.2025.

List again on 08.12.2025.

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SUJATA SINGH
Registrar